

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/292/KOB/2024 in CP(IBC)/25/KOB/2023
SECTION	SEC. 112 R/W SEC. 114 (1) AND 115 (2) IBC
NAME OF PARTIES	CA JASIN JOSE (RP) IN THE MATTER OF M/S SOUTH INDIAN BANK LTD
PETITIONERS ADVOCATE/ PROFESSIONAL	AKHIL SURESH, KALLIYANI KRISHNA B
RESPONDENTS ADVOCATE/ PROFESSIONAL	

23rd JULY 2024

## ORDER

**IA(IBC)/292/KOB/2024 in CP(IBC)/25/KOB/2023**

This is an application filed to place on record the report of the RP on the meeting of creditors under Section 112 of IBC, 2016 and to pass an order that Non-Submission of Repayment plan is as good as rejecting the plan under Section 114(1) of IBC, 2016 on the basis of report of the meeting of Creditors, and to pass an order under Section 115(2) of IBC, 2016 declaring that the creditors shall be entitled to file an application for bankruptcy.

Learned Counsel, Mr. Akhil Suresh appears on behalf of the RP/Applicant through virtual mode.

Matter heard for a considerable time and **reserved for orders.**

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**